NOTIFICATIONS
Under Section 3 of the Cantonments
(Extension of Rent Control Laws) Act, 1957

ANDHRA PRADESH


SRO 15-E dated 8th August, 1973—In exercise of the powers conferred by sub-section (1) of section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to the cantonment of Secunderabad, the Andhra Pradesh Buildings (Lease, Rent and Eviction) Control Act, 1960 (Andhra Pradesh Act XV of 1960), as in force in the state of Andhra Pradesh, with the following modifications, namely:

In the said Act—

1. In Section 1—for sub-section (2), the following sub-section shall be substituted, namely:

   "(2) (a) This Act, except sub-section (2) of section 3, shall apply to the areas declared to be Secunderabad cantonment under section 3 of the Cantonments Act, 1924 (2 of 1924);

   (b) Sub-section (2) of section 3 shall apply to the Secunderabad cantonment, if the Central Government, by notification in the Official Gazette, so directs;

2. In Section 2—clauses (i) and (viii) shall be omitted.

3. In Section 3—

   (i) in sub-section (2), for the words "in any Municipality (including the cities of Hyderabad and Secunderabad)" to which this sub-section has been applied under clause (b) of sub-section (2) of Section I, the words in the Secunderabad Cantonment" shall be substituted;

   (ii) for sub-section (3), the following sub-section shall be substituted, namely:

   "(3) If, within fifteen days of the receipt by the authorised officer of a notice under sub-section (1) or sub-section (2), the Government or the authorised officer does not intimate to the landlord in writing that the building is required for the purposes of the Central Government or of the State Government or of any local authority or of any public institution under the control of any such Government,
the landlord shall be at liberty to let the building to any tenant or to occupy it himself;“
(iii) In sub-section (5) the word “or for occupation by any of the officers, specified in that sub-section” shall be omitted,
(iv) In sub-section (6) the words “or for occupation by any of the officers specified in sub-section (3)” shall be omitted.

4. In Section 4—in clause (b) of sub-section 2, for the words “the concerned local authority,” the words “the Secunderabad Cantonment Board” shall be substituted.

5. In Section 6—in sub-section (1) for the words “a local authority”, the words “the Cantonment Board” shall be substituted.

6. In Section 8—in the proviso to sub-section (2)
(a) for the words “the city, town or village” the words “Secunderabad Cantonment” shall be substituted.
(b) for the words “such city, town or village”, the words “Secunderabad Cantonment” shall be substituted—

7. In Section 10—
(i) clause (ii) of sub-section (2) shall be omitted;
(ii) in clause (d) of sub-section (5) the words “or for occupation by any officers specified in sub-section (3) of the Section” shall be omitted.

8. In Section 26—for the words “Andhra Pradesh Gazette”, the words “Gazette of India” shall be substituted—

9. For Section 27—the following Section shall be substituted, namely:

“27. Executive Officer of the Cantonment Board to furnish certified extracts from assessment list—The Executive Officer of the Secunderabad Cantonment Board shall, on application made in this behalf and on payment of such fees as may, from time to time, be fixed by the Central Government, by notification in the Official Gazette, grant to the applicant a certified copy of the extract from the property assessment Register of the Cantonment Board, showing the rental value of the building or buildings in respect of which application has been made, relating to the period specified in the application. Such certified copy shall be received as evidence of the facts stated therein in proceedings under this Act”.

10. For Section 32—the following Section shall be substituted, namely:

“32. Act not to apply to certain buildings—The provisions of this Act shall not apply to:
(a) any premises within the cantonment belonging to the Government.
(b) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government; or
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(c) any house within the cantonment which is, or may be, appropriated by
the Central Govt. on lease under the Cantonments (House Accommodation) Act,
1923 (6 of 1923)

11. Section 33 shall be omitted

12. In section 35—
in sub-section (1) and (2) for the words "Andhra Pradesh Gazette", the
words "Gazette of India" shall be substituted,